

ACT NO. XVII OF 1899.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 14th July, 1899.)

An Act further to amend the Indian Registration Act, 1877.

WHEREAS it is expedient further to amend the Indian Registration Act, 1877; It is hereby enacted as follows:—

Short title and commencement.

1. (1) This Act may be called the Indian Registration (Amendment) Act, 1899; and

(2) It shall come into force at once.

Repeal of section 22, Act III, 1877, and substitution of new section.

2. Section 22 of the Indian Registration Act, 1877, is hereby repealed, and the following section is substituted therefor, namely:—

Description of houses and land by reference to Government maps or surveys.

“ 22. (1) Where it is, in the opinion of the Local Government, practicable to describe houses, not being houses in towns, and lands by reference to a Government map or survey, the Local Government may, by rule, require that such houses and lands as aforesaid shall, for the purposes of section 21, be so described.

“(2) Save as otherwise provided by any rule made under sub-section (1), failure to comply with the provisions of section 21, clause (b), shall not disentitle a document to be registered if the description of the property, to which it relates, is sufficient to identify that property.”